

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 883 of 2020

IN THE MATTER OF:

Sri Gomathi Energy Pvt. Ltd.

...Appellant

Versus

L. K. Sivaramakrishnan

...Respondent

Present:

For Appellant: Mr. Raj Shekar Rao, Ms. Divya Roy, Mr. Sanjeet Singh, Advocates.

For Respondent: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Anshuman Mohit Chaturvedi and Mr. Jaskaran Singh Bhatia, Advocates.

ORDER
(Through Virtual Mode)

18.01.2021: Shri Chitranshul A. Sinha, Advocate appearing for the Respondent submits that Appellant has paid off the balance amount of Rs.30 Lakhs to the Respondent and thus nothing remains to be satisfied on account of claim of the Respondent. This factual position is accepted and subscribed to by Mr. Sanjeet Singh, Advocate representing the Appellant. Their statements are taken on record. In view of the satisfaction of claim, learned counsel for the Appellant, on instructions, does not want to press the appeal further as nothing survives for consideration. The appeal is accordingly disposed off.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc